

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.419

**New IA/3280/ND/2024 IA/1838/ND/2023 IA/6696/ND/2023
IA/4214/ND/2023 IA/4130/ND/2023 IA/3250/ND/2023
IA/2793/ND/2023 Intervention Petition/34/2022 IA/2615/ND/
2023 IA/743/ND/2024 in IB/233/ND/2022**

IN THE MATTER OF:

Kamal Renu Credit & Invest Private Limited	...	Applicant
Versus		
V 4 Infrastructure Private Limited	...	Respondent

Under Section 7 (IBC) Code, 2016

Order delivered on 01.07.2024

CORAM:

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	:	
For the Respondent	:	Mr. Vinod Kumar Chaurasia, Adv., for R-5 in IA-3143/2022, Mr. S.P. Singh Chawla, Mr. Kunal Surhatia, Advs., for R-5
For the RP	:	Mr. Abhishek Anand, Mr. Abhishek Parmar, Mr. Karan Kohli, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1838/ND/2023:-

This is an application for approval of Resolution Plan under Section 30(6) read with Section 31(1) and 60(5) of the Insolvency and Bankruptcy Code, 2016. Ld. Counsel for the RP is present physically. List this application for hearing on **24.07.2024** on top of the board.

All remaining IAs are adjourned to **24.07.2024**.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**